

Name of the Corporate Debtor - Metecore Limited

Date of commencement of CIRP: 03 October 2020

List of creditors as on : 05 March 2024 (Version 9)

Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

List of operational creditors (Government Dues)**(Amount in ₹) Annexure - 4**

S.No	Details of Claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	State Tax Department Gujarat	Gujarat State Government	Original claim form submitted on 20-July-2021 Revised claim form submitted on 20-Oct-2022	2,927,057,869	2,301,810,415	Outstanding statutory demands/dues	No	N.A.	625,247,454	-	-	-	Refer Note 1 and 2
2	Central Tax , GST and Central Excise Division II , Gautam Budh Nagar	Central Government	16-Jul-21	523,015,074	523,015,074	Outstanding statutory demands/dues	No	N.A.	-	-	-	-	-
3	Directorate General of Goods and Services Tax Intelligence, Delhi Zone	Central Government	15-Jun-21	106,383,758	106,383,758	Outstanding statutory demands/dues	No	N.A.	-	-	-	-	-
4	Assessing Authority , Sonapat (Excise and Taxation Department)	Haryana State Government	14-Jul-21	84,882,884	84,882,884	Outstanding statutory demands/dues	No	N.A.	-	-	-	-	-
5	EPFO	Central Government	27-May-22	2,190,864	1,495,611	Outstanding statutory demands/dues	No	N.A.	-	-	-	695,253	Refer Note 1
6	STATE TAX OFFICER, Pune	Maharashtra State Government	29-Dec-23	5,519,064	5,519,064	Outstanding statutory demands/dues	No	N.A.	-	-	-	-	Refer Note 1
7	The Assistant Commissioner, CGST Division, Sambha	Central Government	Original claim form submitted on 15-Dec-2023 Revised claim form submitted on -Feb-2024	3,144,600,000	794,807,908	Outstanding statutory demands/dues	No	N.A.	97,135,089	-	-	2,252,657,003	Refer Note 1 & 3
8	CGST Division, Anjar Bhachau, Kutch Commissionerate	Central Government	21-Feb-22	230,082,812	3,292,421	Outstanding statutory demands/dues	No	N.A.	-	-	-	226,790,391	Refer Note 1
		Total		7,023,732,325	3,821,207,135				722,382,543	-	-	2,480,142,647	

Notes:

- Pursuant to the Hon'ble NCLT order dated 21 November 2023 the Resolution Professional has issued a fresh Form G on 02 December 2023 and has issued fresh Request for Resolution Plan ("RFRP") on 18 January 2024 and accordingly, the Resolution Professional of the Corporate Debtor in accordance with the Regulation 12(1) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, as amended ("CIRP Regulations") has duly verified and collated claims, which were submitted subsequent to the approval of earlier resolution plan of Jubilise Metals Private Limited by the CoC of the Corporate Debtor and is releasing current version 9 of the List of Creditors of the Corporate Debtor.
- 1 Out of total claim amount of INR 292,70,57,869/- filed by State Tax Department Gujarat, the claim amount of INR 62,52,47,454/- has been admitted at a notional value of INR 1/- as the demand orders for the same have been contested by the Corporate Debtor in multiple appeals with the Appellate Tribunals. The said part of the claim remains admitted at a notional amount of INR 1/-, not having reached finality in its quantum and hence considered contingent in view of the order of the Hon'ble Supreme Court of India in the matter of Essar Steel.
- 2 Out of total claim amount of INR 314,46,00,000/- filed by State Tax Department Gujarat, the claim amount of INR 9,71,35,089/- has been admitted at a notional value of INR 1/- as the demand orders for the same have been contested by the Corporate Debtor in multiple appeals with the Appellate Tribunals. The said part of the claim remains admitted at a notional amount of INR 1/-, not having reached finality in its quantum and hence considered contingent in view of the order of the Hon'ble Supreme Court of India in the matter of Essar Steel.
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